GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO.2760 TO BE ANSWERED ON 10.05.2016

NGT Directive on Highway Project

2760. SHRI P. NAGARAJAN:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether it is true that the National Green Tribunal (South Zone) has stayed the environmental clearance given by the Ministry of Environment and Forests (MoEF) for undertaking work on National Highways 47 by National Highways Authority of India from Kaliakkavilai-Kanyakumari in Tamilnadu through wetlands and waterbodies;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the reaction of the Government thereto?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a) No Sir
- (b) & (c) This Ministry has granted environmental clearance to the Highway Project from Kerala/Tamil Nadu Border to Kanyakumari on NH-47 and from Nagercoil to Kavalkinaru on NH-47B, on 9th September, 2010 in terms of the Environment Impact Assessment Notification, 2006. The project is promoted by National Highways Authority of India,

The National Green Tribunal, Southern Zone at Chennai, vide their order dated 16th March, 2016 in Application Nos.104 of 2013, 111 of 2013, 112 of 2013,116 of 2013 and 127 of 2013 has directed that the project proponent are not prohibited from carrying on with the project activities. It has been further clarified that the project shall not affect any of the ponds which are situated in the course of its execution and no trees on the way shall be cut.
